

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 417
IB/444/PB/2021

IN THE MATTER OF:

M/s Gluckrich Capital Pvt. Ltd.	...	Applicant
<i>Versus</i>		
Mr. Shiv Kumar Jatia	...	Respondent

Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the RP	:	Adv. Prachi Johri, Adv. Abhipsa Sahu,

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/5062/ND/2021

Learned Counsel for the Resolution Professional is present. No representation on behalf of the personal guarantor. As a last chance, ten days' time is given to personal guarantor and the applicant for their replies/objection to Resolution Professional's Report. Let this matter be posted to 11.07.2024 along with remaining IAs.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)